

(2021) 06 OHC CK 0009
In the Orissa High Court
Case No : CONTC No.2276 Of 2021

Yameswar Mohapatra

APPELLANT

Vs

Poma Tudu, Ias

RESPONDENT

Date of Decision : 02-06-2021

Acts Referred:

Citation : (2021) 06 OHC CK 0009

Hon'ble Judges : Biswanath Rath, J

Bench : Single Bench

Advocate : A.K.Behera

Final Decision : Disposed Of

Judgement

Biswanath Rath,, J

This matter is taken up through video conferencing mode.

Heard learned counsel for the petitioner.

This contempt petition involves non-compliance of this Court's order dated 01.02.2021 passed in CONTC No.160 of 2021 arising out of W.P.(C)

No.20429 of 2020, disposed of on 11.09.2020. This is in 2nd round of contempt. Learned counsel for the petitioner submits that there is no pendency

of further litigation involving the order involved herein, yet the contemnor is sitting over the matter and thus there is deliberate non-compliance of order

of this Court.

Considering the submissions made, taking into account the Covid-19 situation and to afford one more chance to the contemnor, this Contempt Petition

stands disposed of directing the contemnor(s) to comply with the order of this Court dated 01.02.2021 passed in CONTC No. 160 of 2021 involving

compliance of the order passed in W.P.(C) No. 20429 of 2020, if not complied with in the meantime, within a period of fifteen days provided however

the order involved herein is not stayed by the higher forum, with communication of the same to the Registry within one week further. Failure of

intimation, the Registry after expiry of one more week shall initiate a suo motu contempt proceeding against the opposite party-contemnor.

As restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in

the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's

Notice No.4587, dated 25.3.2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

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